

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3743 of 2020

1. Sanika Munda @ Baigan Munda

2. Vijay Munda @ Sanika Munda ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. Vishal Kumar Rai, Advocate

For the State : Mr. Nawin Kumar Singh, A.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defect no. 9 (i) is concerned, learned counsel for the petitioners undertakes to remove the same once the situation normalizes. As regards 9 (ii) is concerned, the same is ignored.

The petitioners are accused in connection with S.T. Case No. 27 of 2020 arising out of Maranghada P.S. Case No. 26 of 2019.

An unidentified headless dead body was found and later on it was identified and the son of the deceased disclosed that on 08.08.2019, the deceased was dragged out from his house by Jadu Munda and later on he was found dead. It appears that the specific allegation has been levelled against co-accused Jadu Munda. The petitioner seems to have been implicated on the earlier threats which were extended to the mother of the informant. Similarly situated co-accused person namely, Mohan Munda has been granted bail by this Court in B.A. No. 3638 of 2020.

Regard being had to the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge II at Khunti in connection with S.T. Case No. 27 of 2020 arising out of Maranghada P.S. Case No. 26 of 2019.

(RONGON MUKHOPADHYAY,J.)